

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1767 of 2021

Hari Pada Singh Munda	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: None
For the State	: None

Order No.02 Dated- 20.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioner is directed to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Silli P.S. Case No.81 of 2020 registered under sections 498A/323/325/342/504/34 of the Indian Penal Code and under Section 3/4 of D.P. Act.

Perusal of the record reveals that the marriage between the petitioner and Jaishree Kumari was a love marriage and the same was a registered marriage and the said Jaishree Kumari was impregnated by one Rajendra Mahto. The petitioner who is working in Border Security Force intimated the matter to Mahila Police Station, Bundu wherein Jaishree Kumari has also admitted her relationship with Rajendra Mahto, in writing and the copy of the said confession of Jaishree Kumari is annexed with this anticipatory bail application. It is further averred that the allegation against the petitioner is false and that the petitioner is ready to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender

within a period of eight weeks from the date of this order, he shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Ranchi, in connection with Silli P.S. Case No.81 of 2020 with the condition that he will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Gunjan-